

Before The Central Administrative Tribunal
Bombay Bench, Camp At Nagpur.

STAMP (N) 242/93.

(ORIGINAL APPLICATION NO.1203/93)

B.L. Tambhare & Another.

.. Applicants.

V/s.

Union of India & Others.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.

Hon'ble Shri N.K. Verma, Member (Adm.)

Appearances:

1. Mr.S.B. Dhole, Counsel
for the Applicant.

2. Ms. Thompson, Counsel
for the Respondents.

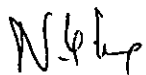
ORAL JUDGMENT :

Dated : 9.11.1993.

§ Per : Hon'ble Shri M.S. Deshpande, Vice Chairman §

Ms. Thompson, for Mr.Ramesh Darda, Counsel for
the Respondents takes notice.

2. With regard to the contention of the learned
Counsel for the applicant, the representation dtd. 27.12.1992
of the applicants has not yet been decided, We directed the
respondents that the applicant's representation for increase
in amount for subsistence allowance shall be decided by the
Respondents within a period of two months from the date of
receipt of the order. The application is disposed of. No
order as to costs.


(N.K. VERMA)
MEMBER (A).


(M.S. DESHPANDE)
VICE CHAIRMAN.

H.